

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26259/2019

(Arising out of impugned final judgment and order dated 07-03-2018 in CRLA No. 7296/2010 passed by the High Court Of Judicature At Allahabad)

OM PAL SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115666/2019-CONDONATION OF DELAY IN FILING and IA No.115670/2019-EXEMPTION FROM FILING O.T.)

Date : 13-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Vinod Prasad, Adv.
Mr. Dharendra Kumar, adv.
Ms. Minakshi Parihar, Adv.
Mr. Rajesh Pandey, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s) Mr. Nagendra Singh, Adv.
Dr. Amardeep Gaur, Adv.
Mr. Vipul Maheshwari, Adv.
M/S. V. Maheshwari & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Issue notice.

Notice is accepted by learned counsel for the complainant.

Tag with SLP [Cr1] No.10003/2018.

At request learned counsel appearing for the complainant, the complainant is made a party.

Memo of parties be amended accordingly.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER